

(d) if so, the reaction of the Union Government thereto; and

(e) the steps taken by the Union Government to tackle these organisations?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) A number of Muslim organisations like Muslim Liberation Front of Assam (MLFA), Muslim United Liberation Front of Assam (MULFA), Muslim Liberation Tigers of Assam (MLTA), Muslim Volunteer Force (MVF), Islamic Liberation Army of Assam (ILAA) etc. have come up in Assam. The proclaimed aim of these organisations is to safeguard the overall interests of Muslims in Assam. However, reports indicate that some muslim fundamentalist organisations have indulged in militant activities also.

(c) No proposal to ban these organisations has been received from the State Government so far.

(d) Does not arise.

(e) The Central Government has sensitised the State Government in this regard. Action as per law is being taken against any person/organisation found indulging in unlawful or militant activities. The Government is also closely monitoring possible ISI linkage with some of these organisations.

[Translation]

Status of Delhi

1382. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to bring a bill for providing Delhi the status of a State;

(b) if so, the details thereof; and

(c) whether Delhi is likely to be divided into two States or will remain under Union Territory?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The Government is yet to take a final view in the matter.

[English]

Freedom Struggle

1383. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any representation has been received from the Government of Kerala for declaring some Agitations/uprisings in Kerala as part of the Freedom struggle;

(b) if so, the names of those Agitations/uprisings so recommended;

(c) the grounds on which these cases were recommended; and

(d) the response of the Union Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) Proposals were received from the Government of Kerala for recognising the following regional movements under the Swatantrata Sainik Samman Pension Scheme, 1980 on the ground that the said movements had contributed to the freedom struggle:—

(i) Kallara-Pangode case.

(ii) Kadakkal Riot case.

(iii) Chengannur Riot case.

(iv) Wattikayurkavu Conference.

(v) Anti-Independent Travancore movement.

(vi) Punnappra-Vayalar movement.

(vii) Kayyur movement.

(viii) Kavumbal movement.

(ix) Karivelloor movement.

(x) Morazha movement, and

(xi) Malabar Special Police Strike.

The said movements have been recognised for the grant of pension under the Swatantrata Sainik Samman Pension Scheme 1980, subject to the eligibility criteria prescribed therein.

[Translation]

Protection of Traditional System of Medicines

1384. SHRI ASHOK NAMDEORAO MOHOL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: